

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 219 of 2020

In the matter of:

Mr. Avtar Singh Rahi

....Appellant

Vs.

**Hospitech Management Consultants Pvt. Ltd.
(Through 'Interim Resolution Professional) & Anr.**

....Respondents

Present:

**Appellant: Mr. Arun Kathpalia, Sr. Advocate with Mr. P. S. Bindra
and Mr. Lakshay Dhamija, Advocates.**

**Respondents: Mr. Chandan Kumar, Advocate for RP.
Mr. Ritesh Agrawal, Mr. Teejas Bhatia, Mr. Asihwarya
Adlakha, Mr. Mani Bhushan Sinha, Advocates.**

ORDER

05.03.2020: Due to paucity of time the matter could not be taken up for hearing. Post the matter 'for orders' on top of the list on **13th March, 2020**.

In the meanwhile, the Interim Resolution Professional shall not cause any meeting of the Committee of Creditors to be conducted till next date.

**[Justice Bansi Lal Bhat]
Member (Judicial)**

**[Justice Venugopal M.]
Member (Judicial)**

**[V. P. Singh]
Member (Technical)**

am/nn